5

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/121/(IB)/2017

NAME OF THE PETITIONER(S)

: STATE BANK OF INDIA

NAME OF THE RESPONDENT(S)

: SUBBURAJ SPINNING MILLS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

7-S. Parthasnally po Ramalingaro & Amountis

cound for petition

Dur.

ORDER

Counsel for Petitioner present. As seen from the record, the Petitioner being the Financial Creditor has not given the name of the IRP as per section 7(3)(b) of I&B Code, 2016, within the stipulated time. Thus, the petition abates and is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.

S. vijagaropen.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk (CH. MOHD. SHARVEF TARIQ) MEMBER (JUDICIAL)